

Cement Industry, the Government had announced the revised retention prices for the cement producers on May, 3, 1979. The High Level Committee had also recommended that there should be a quarterly review of these prices to provide for escalations that may have taken place in respect of salaries & wages, coal prices and freight, power tariff and stores and spares. The Government had not agreed with this recommendation for a quarterly review and had decided that there would be only an annual review of the retention prices.

Help offer to Vietnam in Building Proper Industrial Base

3499. SHRI JANARDHANA POOJARY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have offered to help Vietnam in building up a proper industrial base in that country;

(b) if so, whether the areas in which India will give assistance have been identified; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) During the discussions that took place between Minister of Foreign Trade, Vietnam and Minister of State for Industry, India in April, 1980, the Vietnamese side indicated that India could assist Vietnam in various sectors such as cement, textiles, power generation and distribution, mining engineering, industries, tractor and agricultural equipment, diesel engines, trawlers and fishing boats, paper ceramics, cigarettes and export based industries.

(b) and (c). The Vietnamese side was requested to indicate the specific programmes envisaged in their development plans so that the discussions could be held by experts on both sides with a view to identifying the specific priorities, possibilities, projects and modalities of co-operation.

Detention of Shri & Shrimati Sanjay Gandhi at Palam Airport

3500. SHRI JAGDISH TYTLER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is not a fact that Shri Sanjay Gandhi and Shrimati Maneka Gandhi were detained at the Palam airport while they were proceeding for Bombay by the Indian Airlines flight No. IC-181 scheduled to depart at 9.25 A.M. on 1st July, 1977;

(b) whether it is also not a fact that this detention was effected based on the instructions issued by the Home Ministry and its officials, including the Home Minister and the higher ups in the Delhi Police;

(c) whether it is also not a fact that the statement made by the then Home Minister, Shri Charan Singh in the Lok Sabha on the 2nd July, 1977 in this regard was not based on facts; and

(d) what steps Government have taken to stop recurrence of such wrongful detentions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) The detention was based on the instructions given to the Airport Security, Palam, by a Senior Officer of the Delhi Police.

(c) In view of the reply to parts (a) & (b) of the question, it follows that the statement made by the then Home Minister did not depict the correct facts.

(d) The present Government has not issued any instructions to take recourse to such wrongful detention.